DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

IM+ CAPITALS LIMITED

(Formerly known as M/s. Brescon Advisors & Holdings Limited)

(Registered Office: "Veena Chambers", 2nd Floor, Room No. 204, Dalal Street, Fort, Mumbai- 400 001)

OPEN OFFER ("OFFER") FOR ACQUISITION OF 9,10,416 (NINE LACS TEN THOUSAND FOUR HUNDRED AND SIXTEEN) EQUITY SHARES FROM THE SHAREHOLDERS OF IM+ CAPITALS LIMITED (FORMERLY KNOWN AS M/S. BRESCON ADVISORS & HOLDINGS LIMITED) [HEREINAFTER REFERRED TO AS THE "TARGET COMPANY" OR "IMCL"] BY MR. PRADEEP MISRA, MRS. RICHA MISRA & M/S. RUDRABHISHEK INFOSYSTEM PRIVATE LIMITED [HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS"]

This Detailed Public Statement (**"DPS"**) is being issued by VC Corporate Advisors Pvt. Ltd., the Manager to the Offer (**"Manager"**), on behalf of the Acquirers, in compliance with regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (**"SEBI (SAST) Regulations"**) pursuant to the Public Announcement (**"PA"**) filed on 30.05.2014 with BSE Limited (**"BSE"**), The Securities and Exchange Board of India (**"SEBI"**) and the Target Company in terms of regulation 3(1) & 4 of the SEBI (SAST) Regulations.

I. ACQUIRERS, SELLER, TARGET COMPANY AND OFFER:

A. INFORMATION ABOUT THE ACQUIRERS:

A.1. MR. PRADEEP MISRA

Mr. Pradeep Misra, son of Shri Prabhu Nath Misra, aged about 46 years, residing at Sadhika Farm Mall Road, Behind Sector-D-111, Park Lane, Vasant Kunj, New Delhi-110 070, Tel. No.: 09313325973, E-mail id: pradeepmisra@replurbanplanners.com, is a Civil Engineer from IET Lucknow by qualification. He has an experience of over twenty years in the field of Real Estate and has been rendering consultancy service to various developers to create landmark townships spread over 25,000 acres of area to provide housing for more than four million people. His Net Worth as on 31.03.2014 is Rs. 525.29 Lacs as certified by Mr. Sanjeev Gupta, proprietor of M/s. Sanjeev Neeru & Associates, Chartered Accountants, (Firm Registration No. 013350N & Membership No. 090188), having office at 202, Mohan Place, L.S.C. "C" Block, Saraswati Vihar, Delhi- 110 034, Tel. No.: (011) 2702 9108, Fax: (011) 2703 5429, E-mail id: guptasna@yahoo.co.in, vide their certificate dated 30.05.2014.

A.2. MRS. RICHA MISRA

Mrs. Richa Misra, wife of Mr. Pradeep Misra, aged about 45 years, is residing at Sadhika Farm Mall Road, Behind Sector-D-111, Park Lane, Vasant Kunj, New Delhi-110 070, Tel. No.: 09810125449, E-mail id: rmisra10@gmail.com. She had completed her Bachelor of Arts from University of Allahabad and has been engaged towards philanthropic activities specifically in the field of education to provide platform to the students in Allahabad. Her Net Worth as on 31.03.2014 is Rs. 173.85 Lacs as certified by Mr. Sanjeev Gupta, proprietor of M/s. Sanjeev Neeru & Associates, Chartered Accountants, (Firm Registration No. 013350N & Membership No. 090188), having office at 202, Mohan Place, L.S.C. "C" Block, Saraswati Vihar, Delhi- 110 034, Tel. No.: (011) 2702 9108, Fax: (011) 2703 5429, E-mail id: guptasna@yahoo.co.in, vide their certificate dated 30.05.2014.

A.3. M/S. RUDRABHISHEK INFOSYSTEM PRIVATE LIMITED ("RIPL")

A.3.1. RIPL having its registered office at 820, Antriksha Bhawan, K.G. Marg, New Delhi- 110 001, Tel. No.: (0120) 4022333, E-mail id: info@replurbanplanners.com, Website: www.riplinfosys.com, was incorporated under the provisions of Companies Act, 1956 on 03.12.2012 as a Private Limited Company with the Registrar of Companies, National Capital Territory of Delhi & Haryana. The Corporate Identity Number (CIN) of RIPL is U72900DL2012PTC245563. There has not been any change in the name of the Company since its incorporation.

A.3.2. RIPL is currently engaged in the business of manufacturing or otherwise dealing in computers, software's including development of software's and software applications, IT and IT enabled Services, hardware's, networking of computers, training & programming in software's & hardware's, to carry on the Research & Development in software's & hardware's and other allied matters.

A.3.3. RIPL does not belong to any group. M/s. Rudrabhishek Enterprises Private Limited (**"REPL"**) is the Promoter and key shareholder of RIPL. Mr. Pradeep Misra and Mrs. Richa Misra are presently the major shareholders of REPL and therefore the ultimate Promoters and Persons in control of RIPL. The present Board of Directors of RIPL comprises of Mr. Pradeep Misra and Ms. Soumya Das.

A.3.4. The Authorized Share Capital of RIPL is Rs. 7,00,00,000/- comprising of 70,00,000 equity shares of Rs. 10/- each. The Issue, Subscribed and Paid-up capital of RIPL is Rs. 26,50,000/- comprising of 2,65,000 equity shares of Rs. 10/- each. As on date of PA, RIPL does not have any partly paid- up equity shares.

A.3.5. The equity shares of RIPL are not listed on any Stock Exchange.

A.3.6. Brief Audited Standalone Financial Information of RIPL from the date of Incorporation, i.e. 03.12.2012 till 31.03.2013 and Certified & Un-audited Financial Information for the Financial Year ended to 31.03.2014 are as follows:

(Rs. in lacs)

Particulars	From the date of incorporation to 31.03.2013 (Audited)	For the Year ended 31.03.2014 (Certified & Un-audited)
Total Revenue	14.80	100.12
Net Income i.e. Profit/ (Loss) After Tax	6.88	6.45
EPS (Rupees per share)	68.78*	2.43
Net worth/ Shareholder's Funds	7.88	673.99

** Non-annualised*

Source: Financial Statements certified by the Statutory Auditors of RIPL.

A.4. Apart from 13,81,570 equity shares which the Acquirers intend to acquire through Share Purchase Agreement ("SPA") dated 30.05.2014, the Acquirers do not hold any equity shares/ voting rights of IMCL as on date of this DPS. The Acquirers do not belong to any group.

A.5. There is no Person Acting in Concert (**"PAC"**) with the Acquirers for the purpose of this Open Offer in accordance with provisions of regulation 2(1)(q)(2) of the SEBI (SAST) Regulations.

A.6. The Acquirers do not have any relationship &/or interest in the Target Company including with its Directors, Promoters & key employees. There are no persons on the Board of the Target Company, representing the Acquirers.

A.7. As on date of PA, none of the Acquirers hold any position on the Board of Directors of any Listed Company.

A.8. The Acquirers have not been prohibited by SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act 1992 as amended ("SEBI Act") or under any other Regulations made under the SEBI Act.

A.9. The Acquirers undertake that they will not sell the equity shares of the Target Company held by them during the Offer period, if any, in terms of regulation 25(4) of the SEBI (SAST) Regulations.

A.10. The Acquirers, including the Directors of RIPL have not entered into any formal agreement with regard to acquisition of equity shares under the Open Offer and are acting on informal understanding amongst them to acquire the shares in equal proportion.

B. INFORMATION ABOUT THE SELLER:

B.1. The details of the Seller are as follows:

Name, Nature and Address of the Seller	No. and percentage of Shares/ Voting Rights held before entering into SPA on 30.05.2014	No. and percentage of Shares/Voting Rights proposed to be sold through SPA on 30.05.2014
	No. of Shares (%)	No. of Shares (%)
M/s. Nusarwar Merchants Private Limited (**"NMPL"**) having its registered office at 21, Hemanta Basu Sarani, 2nd Floor, Suite No. 204, Kolkata- 700 001. There has been no change in the name of NMPL since its incorporation. The equity shares of NMPL are not listed on any Stock Exchanges.	13,81,570 (39.46%)	13,81,570 (39.46%)
Total	**13,81,570 (39.46%)**	**13,81,570 (39.46%)**

B.2. The Seller forms part of the Promoter Group and has been declared as sole Promoter of the Target Company in the disclosures filed with BSE under the SEBI (SAST) Regulations/ Listing Agreement. They do not belong to any group.

B.3. The Seller, including its Directors, has not been prohibited by SEBI from dealing in securities in terms of Section 11B of the SEBI Act or under any SEBI (SAST) Regulations made under the SEBI Act.

C. INFORMATION ABOUT THE TARGET COMPANY:

C.1. IM+ Capitals Limited (**"IMCL"**) (formerly known as M/s. Brescon Advisors & Holdings Limited) was originally incorporated under the provisions of Companies Act, 1956 on 22.10.1991 as a Private Limited Company under the name and style "Brescon Consultancy Services Private Limited" with the Registrar of Companies, Maharashtra, Mumbai. During the period of last three years, the name of the Target Company was changed from "Brescon Corporate Advisors Limited" to "Brescon Advisors & Holdings Limited" and a fresh certificate of incorporation was issued on 29.03.2012 by the Registrar of Companies, Maharashtra, Mumbai. Subsequently, the name of the Target Company was rechristened to its present name and a fresh certificate of incorporation reflecting the change in name was issued on 19.06.2013 by the Registrar of Companies, Maharashtra, Mumbai. The CIN of IMCL is L74140MH1991PLC063709. The Registered Office of the IMCL is presently situated at "Veena Chambers", 2nd Floor, Room No. 204, Dalal Street, Fort, Mumbai- 400 001, Tel. No.: (022) 4253 8888, Fax No. (022) 4253 8800, E-mail Id: compliance.impluscapitals@ gmail.com, and having Corporate Office at 21, Hemanta Basu Sarani, 2nd Floor, Suite No. 204, Kolkata- 700 001, Tel. No.: (033) 4019 4129, Fax No. (033) 4019 4136, E-mail Id: impluscapitals@gmail.com and Website: www.bahl.com.

C.2. As on date of PA, the Authorised Share Capital of IMCL is Rs. 12,00,00,000/- comprising of 1,20,00,000 equity shares of Rs. 10/- each and 2,00,000 Preference Shares of Rs. 100/- each. The Issued, Subscribed & Paid-up Capital of the IMCL is Rs. 3,50,15,970/- comprising of 35,01,597 equity shares of Rs. 10/- each. IMCL has already established its connectivity with both the National Securities Depository Limited ("NSDL") and Central Depositories Services (India) Limited ("CDSL").

C.3. IMCL is presently carrying out its operations in only one segment, i.e. Finance and Investment.

C.4. As on date of PA, the Target Company does not have any partly paid- up equity shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. No shares are subject to any lock-in obligations.

C.5. The equity shares of IMCL are listed only at BSE. The equity shares of the Target Company are placed under Group "B" having scrip code of "511628" & Scrip ID: IMCAP on BSE. The equity shares of IMCL are frequently traded on BSE within the meaning of definition "frequently traded shares" under regulation 2(1)(j) of the SEBI (SAST) Regulations.

C.6. Brief Audited Consolidated Financial Information of the Target Company for the year ended 31.03.2012, 31.03.2013 and 31.03.2014 are as follows:

(Rs. in Lacs)

Particulars	Year ended 31.03.2012 (Audited)	Year ended 31.03.2013 (Audited)	Year ended 31.03.2014 (Audited)
Total Revenue	1510.29	949.05	430.06
Net Income	371.41	457.12	12.33
EPS	10.61	13.05	0.35
Net Worth	4790.65	5207.19	5219.77

Source: Audited Financial Results.

C.7. The present Board of Directors of IMCL comprises of Mr. Subhash Kumar Seksaria, Mr. Kamlesh Kumar Agarwal, Mr. Vinit Agarwal, Mr. Ankit Choudhary, Mr. Subhash Kumar Bansal and Ms. Vandana Garg.

D. DETAILS OF THE OFFER:

D.1. The Acquirers are making an Open Offer to acquire 9,10,416 Equity Shares of Rs. 10/- each representing 26.00% of total equity and voting share capital of the Target Company, at a price of Rs. 72/- (Rupees Seventy Two Only) per equity share (the "Offer Price") payable in cash, subject to the terms and conditions mentioned hereinafter.

D.2. This Open Offer is being made to all the equity shareholders of the Target Company as on 08.07.2014 (**"Identified Date"**), except the parties to the SPA including persons deemed to be acting in concert with them.

D.3. The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the Open Offer, within ten working days of the expiry of the Tendering Period. Credit for consideration will be paid to the shareholders who have tendered shares in the Open Offer by crossed account payee cheques/ pay order/ demand drafts/electronic transfer. It is desirable that shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques / demand draft / pay order/electronic transfer.

D.4. As on the date of this DPS, no statutory approvals are required to be obtained for the purpose of the Open Offer. If any statutory approvals are required or become applicable, the Offer would be subject to the receipt of such statutory approvals.

D.5. This Offer is not conditional upon any minimum level of acceptance in terms of the regulation 19(1) of the SEBI (SAST) Regulations and not a Competitive Bid in terms of the regulation 20 of the SEBI (SAST) Regulations.

D.6. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of the Target Company.

D.7. The Manager to the Offer, VC Corporate Advisors Private Limited, does not hold any equity shares in the Target Company as on the date of the DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.

D.8. This Offer is subject to receipt of statutory and other approvals as mentioned in Schedule VI of this DPS. In terms of regulation 23(1)(a) of the SEBI (SAST) Regulations, if the statutory approvals are not received, the Open Offer will stand withdrawn.

E. The Acquirers at present have no intention to sale, lease, dispose of or otherwise encumber any significant material assets of Target Company or any of its subsidiaries in the succeeding two years, except in the ordinary course of business of Target Company. However Target Company's future policy for disposal of its material assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders of Target Company, by way of postal ballot and the notice of such postal ballot shall contain as to why such disposal is necessary, in terms of provisions of regulation 25(2) of the SEBI (SAST) SEBI (SAST) Regulations.

F. Pursuant to completion of this Offer, assuming full acceptance to this Offer, the public shareholding in the Target Company will not fall below the minimum public shareholding requirement as per the Securities Contract (Regulation) Rules, 1957 as amended and the listing agreement. Further the Acquirers undertake that they shall comply with the listing agreement for continuous listing of equity shares of the Target Company with BSE.

II. BAKGROUND TO THE OFFER:

(i) The Acquirers have entered into a Share Purchase Agreement dated 30.05.2014 with the Seller, i.e., present Promoter of the Target Company, to acquire in aggregate 13,81,570 (Thirteen Lacs Eighty One Thousand Five Hundred and Seventy) equity shares of Rs. 10/- each representing 39.46% of the fully paid-up equity and voting share capital of the Target Company at a price of Rs. 35/- per fully paid-up equity share payable in cash (**"Negotiated Price"**) for a total consideration of Rs. 4,83,54,950/- (Rupees Four Crores Eighty Three Lacs Fifty Four Thousand Nine Hundred and Fifty Only). Pursuant to the execution of the SPA, this mandatory Open Offer is being made by the Acquirers in compliance with the regulation 3(1) & 4 of the SEBI (SAST) Regulations.

(ii) The prime object of the Open Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

(iii) This Open Offer is for acquisition of 26.00% of total equity and voting share capital of the Target Company. After the completion of this Open Offer and pursuant to transfer of equity shares so acquired under SPA, the Acquirers shall hold the majority of the Equity Shares by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

(iv) Subject to satisfaction of the provisions under the Companies Act, 1956/ 2013 and/ or any other Regulation(s), the Acquirers intend to make changes in the management of IMCL.

(v) The Acquirers propose to continue and expand the existing business of the Target Company. The main purpose of the above mentioned acquisitions is to consolidate their shareholding in the Target Company and thereby to exercise effective management and control over the Target Company. Through this acquisition, the Acquirers also intend to reap the benefits available to a Company listed on the Stock Exchange having PAN India presence.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirers in the Target Company and the details of their acquisition are as follows:

Sr. No.	Particulars	Mr. Pradeep Misra		Mrs. Richa Misra		RIPL	
		No. of Equity Shares	% of Shares / Voting Rights	No. of Equity Shares	% of Shares / Voting Rights	No. of Equity Shares	% of Shares / Voting Rights
1.	Shareholding before PA, i.e. 30.05.2014	NIL	0.00%	NIL	0.00%	NIL	0.00%
2.	Shares acquired through SPA dated 30.05.2014	1,67,143	4.78%	71,570	2.04%	11,42,857	32.64%
3.	Shares to be acquired in the Open Offer (assuming full acceptances)*	3,03,472	8.66%	3,03,472	8.67%	3,03,472	8.67%
4.	Shares acquired between the PA date and the DPS date	Nil	0.00%	Nil	0.00%	Nil	0.00%
5.	Post Offer shareholding (*) (On Diluted basis, as on 10th working day after closing of tendering period)	4,70,615	13.44%	3,75,042	10.71%	14,46,329	41.31%

** Assuming all the equity shares which are offered are accepted in the Open Offer. The Acquirers have not entered into any formal agreement with regard to acquisition of equity shares under the Open Offer and are acting on informal understanding amongst them to acquire the shares in equal proportion.*

The Acquirers do not hold any equity shares in the Target Company before the execution of the SPA.

IV. OFFER PRICE:

(i) The equity shares of the Target Company are placed under Group "B" having scrip code of "511628" & Scrip ID: IMCAP on BSE. The marketable lot for the equity share is 1 (One) equity share. The acquisition of shares is direct acquisition as per the regulation 3(1) & 4 of the SEBI (SAST) Regulations.

(ii) The annualized trading turnover in the equity shares of the Target Company on BSE based on trading volume during the twelve calendar months prior to the month of PA (01.05.2013 to 30.04.2014) is as given below:

Stock Exchange	Total No. of equity shares traded during the twelve calendar months prior to the month of Public Announcement	Total number of equity shares of the target Company listed on BSE	Annualised Trading Turnover (as a percentage of total listed equity shares)
BSE Ltd.	13,13,449	35,01,597	37.51%

(Source: www.bseindia.com)

(iii) Based on the information available on the website of BSE, the equity shares of the Target Company are frequently traded on BSE within the meaning of definition "frequently traded shares" under regulation 2(1)(j) of the SEBI (SAST) Regulations.

(iv) The Offer Price of Rs. 72/- per fully paid up equity share of the Target Company is justified in terms of regulation 8(2) of the SEBI (SAST) Regulations.

Sr. No.	Particulars	Price (In Rs. per share)
1.	Negotiated Price under the SPA	35.00
2.	The Volume- Weighted Average Price paid or payable for acquisitions by the Acquirers during 52 weeks immediately preceding the date of PA.	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirers during 26 weeks immediately preceding the date of PA.	Not Applicable
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period.	65.93

In view of the above, in the opinion of the Acquirers and Manager to the Offer, the Offer price of Rs. 72/- per equity share is justified in terms of regulation 8(2) of the SEBI (SAST) Regulations.

(v) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

(vi) As on date there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Offer Size, the Acquirers shall comply with regulation 18 of SEBI (SAST) Regulations and all other applicable provisions of SEBI (SAST) Regulations.

(vii) If there is any revision in the Offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS:

(i) As on the date of PA, the Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of his own sources/ networth and no borrowings from any Bank or Financial Institutions are envisaged. Mr. Sanjeev Gupta, proprietor of M/s. Sanjeev Neeru & Associates, Chartered Accountants, (Firm Registration No. 013350N & Membership No. 090188), having office at 202, Mohan Place, L.S.C. "C" Block, Saraswati Vihar, Delhi- 110 034, Tel. No.: (011) 2702 9108, Fax: (011) 2703 5429, E-mail id: guptasna@yahoo.co.in, has certified vide certificate dated 30.05.2014 that sufficient resources are available with the Acquirers for fulfilling the obligations under this "Offer" in full.

(ii) The maximum consideration payable by the Acquirers to acquire 9,10,416 fully paid-up equity shares at the Offer Price of Rs. 72/- (Rupees Seventy Two Only) per equity share, assuming full acceptance of the Offer would be Rs. 6,55,49,952/- (Rupees Six Crores Fifty Five Lacs Forty Nine Thousand Nine Hundred and Fifty Two Only). In accordance with regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account under the name and style of "IMCL- Open Offer Escrow Account" with HDFC Bank Limited, Central Plaza, 2/6, Sarat Bose Road, Kolkata-700 020 ("Escrow Banker") and made therein a cash deposit of Rs. 1,65,00,000/- (Rupees One Crore Sixty Five Lacs Only) being more than 25% of the total consideration payable in the Open Offer.

(iii) The Manager to the Offer is authorized to operate the above mentioned Escrow account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

(iv) Based on the aforesaid financial arrangements and on the confirmations received from the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS:

(i) The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

(ii) As on the date of this DPS, there are no statutory approvals and/ or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

(iii) The Acquirers, in terms of regulation 23 of the SEBI (SAST) Regulations, will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a PA will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has appeared.

(iv) In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by the SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

(v) No approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Activities	Date	Day
Date of the PA	30.05.2014	Friday
Publication of Detailed Public Statement in newspapers	06.06.2014	Friday
Last date of filing of the Draft Offer Document with SEBI	13.06.2014	Friday
Last date of a Competing Offer	27.06.2014	Friday
Identified Date*	08.07.2014	Tuesday
Date by which the Letter of Offer will be despatched to the shareholders	15.07.2014	Tuesday
Last date for upward revision of Offer Price and/or Offer Size	16.07.2014	Wednesday
Last date by which Board of the Target Company shall give its recommendation	18.07.2014	Friday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	21.07.2014	Monday
Date of commencement of tendering period	22.07.2014	Tuesday
Date of closing of tendering period	05.08.2014	Tuesday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	21.08.2014	Thursday

** Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the parties to the SPA including persons deemed to be acting in concert with them) are eligible to participate in the Offer any time before the Closure of the Offer.*

VIII. PROCEEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER:

(i) All owners of Equity Shares (except the parties to the SPA including persons deemed to be acting in concert with them), registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period.

(ii) Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of shareholders of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer by submitting an application on a plain paper giving details regarding their shareholding and confirming their consent to participate in this Offer as per the terms and conditions of this Offer. The application is to be sent to M/s. Link Intime India Private Limited (**"Registrar to the Offer"**) at the address mentioned below so as to reach the Registrar to the Offer on or before 05.08.2014 (i.e. the date of closing of the tendering period), together with;

a. In the case of shares held in physical form, the name, address, number of shares held, number of shares offered, distinctive numbers and folio number together with the original share certificate/s and valid transfer deeds. Persons who have acquired shares of the Target Company should send to the Registrar to the Offer, the original contract note issued by a registered share broker of a recognized stock exchange through whom such shares were acquired and/or such other documents as may be specified; or

b. In the case of shares held in dematerialized form, Depository Participant ("DP") name, DP ID, beneficiary account number together with photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares in favor of "LIIPL IM+ CAPITALS ESCROW DEMAT ACCOUNT" filled in as per the instructions given below:

DP NAME	VENTURA SECURITIES LTD.
DP ID	IN303116
CLIENT ID	11387920
ACCOUNT NAME	LIIPL IM+ CAPITALS ESCROW DEMAT ACCOUNT
DEPOSITORY	NSDL

Shareholders having their beneficial account with CDSL have to use inter-depository delivery instruction slip for the purpose of crediting their equity shares in favour of the Special Depository Account opened with NSDL.

(iii) The Letter of Offer alongwith a form of acceptance cum acknowledgement would also be available at the SEBI`s website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said website.

(iv) No indemnity is needed from the unregistered shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION:

(i) The Acquirers accepts full responsibility for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations.

(ii) The Acquirers have appointed M/s. Link Intime India Private Limited, as the Registrar to the Offer, having office at C-13, Pannalal Silk Mills Compound, L.B.S. Marg, Bhandup (West), Mumbai- 400 078, Tel No.: (022) 2596 7878; Fax No.: (022) 2596 0329, E-mail-Id: imcapital.offer@linkintime.co.in. The Contact Person is Mr. Pravin Kasare.

(iii) The Acquirers have appointed VC Corporate Advisors Private Limited as Manager to the Open Offer pursuant to regulation 12 of the SEBI (SAST) Regulations.

(iv) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Ms. Urvi Belani)
31,Ganesh Chandra Avenue,
2nd Floor, Suite No. 2C,
Kolkata-700 013,
Phone No: (033) 2225-3940,
Fax: (033) 2225-3941,
E-mail id: mail@vccorporate.com

ON BEHALF OF THE ACQUIRERS:

For **Rudrabhishek Infosystem Private Limited**

Sd/-	Sd/-	Sd/-
Pradeep Misra	**Richa Misra**	**Pradeep Misra**
		Director,
		DIN- 01386739

Place: Kolkata

Date: 06.06.2014